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THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) ACT, 1980

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[19th December, 1980.]

An Act further to amend the Monopolies and Restrictive Trade Practices Act, 1969.

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Monopolies and Restrictive Trade Practices (Amendment) Act, 1980.

Short title and commencement.

Amend-

ment of

section 2.

- (2) It shall be deemed to have come into force on the 13th day of October, 1980.
- 2. In section 2 of the Monopolies and Restrictive Trade Practices Act, 1969 (hereinafter referred to as the principal Act),—

(i) in clause (d), after Explanation VI, the following Explanation shall be inserted, namely:—

"Explanation VII.—Where goods of any description produced in India by an undertaking have been exported to a country outside India, then the goods so exported shall not be taken into account in computing for the purposes of this clause—

- (i) the total goods of that description that are produced in India by that undertaking; or
- (ii) the total goods of that description that are produced, supplied or distributed in India or any substantial part thereof;";

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(ii) in clause (j), after Explanation IV, the following Explanation shall be inserted, namely:-

"Explanation V.-Where goods of any description produced in India by an undertaking have been exported to a country outside India, then the goods so exported shall not be taken into account in computing for the purposes of this clause-

- (i) the total goods of that description that are produced in India by that undertaking; or -
- (ii) the total goods of that description that are produced, supplied or distributed in Andia or any substantial part thereof:".

Repeal and . saving.

. 3 (1) The Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980 is hereby repealed.

14 of 1980,

(2) Notwithstanding such repeal, anything done or may action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

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